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CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BEACH
JAIPUR.

O.A.NO. 1042/92 : Date of order: 13.9.93

P.C.Kurdia : Applicant.

Mr.J.K.Kaushik : Counsel for applicant.

VERSUS

Union of India & Ors. : Respondents.

Mr. Badri Prasad, Additional Officer Incharge,
Departmental representative on behalf of the
respondents.

CORAM :-

HON'BLE MR. GOPAL KRISHNA, JUDL MEMBER

HON'BLE MR. O.P.SHARMA, ADMINISTRATIVE MEMBER

PER HON'BLE MR. GOPAL KRISHNA, JUDL MEMBER

Being aggrieved by the order
dated 27.4.87 Annexure,A-3 by which the ^{prematurely}
applicant was ordered to be retired from
service on completion of 30 years of service
on the forenoon of 30.7.87 in exercise of the
powers conferred by Rule 48 of the Central
Civil Services (Pension) Rules, 1972 (for
short Rules), The applicant P.C.Kurdia has
filed this petition under Section 19 of the
Administrative Tribunals Act, 1985.

2. We have heard the learned counsel
for the applicant and Badri Prasad, Additional
Officer Incharge, Departmental representative
on behalf of the respondents. We have perused
the records. The operation of the impugned

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order at Annexure A/3 was stayed by a Bench of this Tribunal on 24.7.87. Thereafter, the applicant continued in service till 31.3.92 which was the normal date of his retirement on Superannuation.

3. In the circumstances, the U.A. has become infructuous. It is therefore, dismissed with no order as to costs.

(O.P. Sharma)

Adm. Member

Gopal
(GOPAL KALIDHAN)
Jud1. Member

Anil